# CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO. 413 OF 1993 TXAXNOX

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J.B. Sayed & Ors.	Petitioner s
Mr. P.K. Handa Versus	Advocate for the Petitioner [s]
The Union of India & Ors.	Respondent s
Mr.N.S. Shevde for R-1 to R-3. Mr. G.I.Desai for R-4 to R-6.	Advocate for the Respondent [s]

DATE OF DECISION 1.7.1998

#### CORAM

The Hon'ble Mr. v. Ramakrishnan, vice Chairman.

The Hon'ble Mr. P.C. Kannan, Judicial Member.

### JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ? مراء
- 2, To be referred to the Reporter or not ? بام
- g, Whether their Lerdships wish to see the fair copy of the Judgment?
- 📈 4, Whether it needs to be circulated to other Benches of the Tribunal ? 🗝

1. J.B. Sayed
2. Mrs. V.K. Korde,
Darshan Apartment,
Jambugate, Dandia Bazar,
Baroda - 1.

Applicants.

(Advocate: Mr. P.K. Handa)

#### Versus

- The Union of India, Ministry of Railways, through Chairman, Railway Board, Rail Bhavan, New Delhi.
- The General Manager, Western Railway, Churchgate, Bombay.
- 3. The Divisional Railway Manager (E) Vadodara Division, Western Railway, Prataphagar, Vadodara-4.
- 4. Mrs. U.N. Parmar, OS in E/SC/ST sale DRM Office, Western Railway, Baroda.
- 5. Shri M.D. Gohil
  OS in ED/Ng/section DRM Office
  Western Railway, Baroda.
- 6. Mrs. I.M. Patel
   OS in E/Electrical
   DRM Office Western Railway
   Baroda.

Respondents.

(Advocates: Mr.N.S.Shevde for R-1 to R-3 and Mr.G.I.Desai for R-4 to R-6)

#### ORAL ORDER

#### O.A.No. 413/1993

Date: 1.7.1998.

Per: Hon ble Mr. V. Ramakrishnan, Vice Chairman.

We have heard Mr. Handa for the applicant,
Mr. Shevde for the official respondents and Mr.G.I.Desai
for the private respondents at some length. Mr.Handa
now says that the applicants would like to submit a



detailed representation to the Railway Administration bringing out regarding their grievance inter alia the law daid down by the Hon'ble Supreme Court in such matters as reflected in R.K. Sabharwal and Ajit Singh Junaja's case etc. and seeks leave to withdraw the present O.A. He also shows us a copy of the Railway Board circular dated 15.5.98 addressed to all General Managers regarding principles for determining the seniority of staff belonging to SC/ST promoted earlier vis-a-vis, General/OBC staff promoted later and also an advance correction slip No.44 enclosed with that letter. A copy of this letter is taken on record. We note that the Railways had reviewed the matter in the light of the various judgments of the Hon'ble Supreme Court and expect that the Railway Board should scrupulously follow the principles as enunciated by the supreme Court in such matters and take whatever step is called for regarding preparation/modification of the seniority list which may be done pursuant to the Supreme Court decisions.

2. With the above observation, we grant leave to Mr. Handa to withdraw the present O.A. The O.A. is disposed of as withdrawn. No costs.

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(P.C. Kannan) Member(J) (V.Ramakrishnan) Vice Chairman

# INTRAL ADMINISTRATIVE TRIBUNAL, D. I

Application No. ON 413/83	of 19	E	
03171312			
Transfer Application No.	Old Writ. Pet. No.		

#### CERTIFICATE .

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated: 20 7/1898

Countersigned.

Signature of the Dealing

Assistant

Section Officer/Court Officer.

## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD

		OAJ 413/13	
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